

COMMITTEE ON PRIVATE MEMBERS

**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**

**(Thirteenth Lok Sabha)**

**TWENTIETH REPORT**

*( Presented on 28.11.2001 )*

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twentieth Report.

2. The Committee met on 26 November, 2001 for

1.Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.

2.Reconsideration of classification of four Bills.

3.Allocation of time under rule 294(1)(e) of the Rules of Procedure to the resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Thursday, 29 November, 2001.

**Examination of Constitution (Amendment) Bill**

3.The Committee examined the Constitution (Amendment) Bill, 2001 (Amendment of article 269) by Shri Trilochan Kanungo, M.P.

The Bill seeks to amend article 269 of the Constitution with a view to providing that the taxes on sale, purchase or consignment of goods shall be distributed among those States where the tax is levied in accordance with the principles as determined by Finance Commission instead of leaving it to Parliament to make a law on the subject.

**II. Reconsideration of classification of Bills**

4. The Committee then considered the request of Sarvashri Prahlad Singh Patel, Bal Krishna Chauhan and Pawan Kumar Bansal, M.Ps. for reconsideration of the Committees earlier recommendation classifying the following Bills under category `B (vide Thirteenth and Sixteenth Reports) :-

(Insertion of new article 364A, etc.) by

Shri Prahlad Singh Patel, M.P.

(ii) The Factories (Amendment) Bill, 2000

Amendment of section 51, etc.) by

Shri Bal Krishna Chauhan, M.P.

(iii) The Constitution (Scheduled Castes) (Union Territories)

Order (Amendment) Bill, 2001 (Amendment of the Schedule) by Shri Pawan Kumar Bansal, M.P.

(iv)The Constitution (Scheduled Castes) Order (Amendment) Bill, 2001 (Amendment of the Schedule) by

Shri Pawan Kumar Bansal, M.P.

5. On reconsideration, the Committee decided to recommend that all the Bills mentioned in para 4 above may be placed in category `A.

#### **Allocation of time to resolutions**

6. The Committee recommend allocation of time to resolutions as follows :-

(i) Resolution by Shrimati Jas Kaur Meena regarding 2 hours legislation on measures to control population.

(ii) Resolution by Shri Mahboob Zahedi regarding 2 hours setting up of an Indian Council of Veterinary Research.

(iii) Resolution by Shri Kirit Somaiya regarding 2 hours measures to safeguard interest of small investors.

#### **Recommendations**

(i) The Committee recommend that Shri Trilochan Kanungo be permitted to move for leave to introduce his Constitution (Amendment) Bill;

(ii) The Committee further recommend that the reclassification of four Bills, as shown in paragraph 4, be agreed to by the House

(iii) The Committee recommend that allocation of time to resolutions as shown in paragraph 6 above, be agreed to by the House.

**P.M. Sayeed,**

*Chairman,  
Bills and Resolutions.*

*Committee on Private Members*

NEW DELHI;

26 November 2001

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